

the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3124/78.]

- (2) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1977-78 under section 155 of the Patents Act, 1970.

[Placed in Library. See No. LT-3125/78.]

- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1977-78. [Placed in Library. See No. LT-3126/78.]

- (4) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1977-78. [Placed in Library. See No. LT-3127/78.]

- (5) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1977-78. [Placed in Library. See No. LT-3128/78.]

Notification under Border Security Force Act

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) : I beg to lay on the Table a copy of the Border Security Force (Seniority, Promotion and Superannuation of Officers) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1462 in Gazette of India dated the 9th December, 1978, under sub-section (3) of section 141 of the Border Security Force Act, 1968. [Placed in Library. See No. LT 3129/76.]

Annual Report on the working of the the provisions of Section 15-A of Civil Rights Act and Notifications under All-India Services Act

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL) : I beg to lay on the Table :

- (1) A copy of the Annual Report (Hindi and English versions) on the working of the provisions of

section 15-A of the Protection of Civil Rights Act, 1955 for the year ending 31st December, 1977 under sub-section (4) of Section 15-A of the said Act., [Placed in Library. See No. LT-3130/78.]

- (2) A copy each of the following Notifications (Hindi and English versions) under Sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administration Service (Fixation of Cadre Strength) Twentieth Amendment Regulations, 1978, published in Notification No. G.S.R. 574(E) in Gazette of India dated the 8th December, 1978.

(ii) The Indian Administrative Service (Pay) Thirteenth Amendment Rules, 1978 published in Notification No. G. S. R. 575(E) in Gazette of India dated the 8th December, 1978.

[Placed in Library. See No. LT-3131/78.]

Review on and Annual Report of Coal India Ltd., Calcutta and National Thermal Power Corporation Ltd., New Delhi and a Statement.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI FAZLUR RAHMAN) : I beg to lay on the Table :—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Coal Mines Authority Limited, now known as Coal India Limited, Calcutta, for the year 1974-75.

(ii) Annual Report of the Coal Mines Authority, Limited now known as Coal India Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3132/78.]

- (b) (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi for the year 1977-78.
- (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) (a) above. [Placed in Library. See No. LT-3133/78.]

Annual Reports etc. of Bharat Dynamics Ltd., Hyderabad, Bharat Earth Movers Ltd., Bangalore and Praga Tools Ltd., Secunderabad for 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH) : I beg to lay on the Table of a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1977-78 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the company is being laid. [Placed in Library. See No. LT—3134/78.]
- (2) (i) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1977-78 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the company is being laid. [Placed in Library See No. LT-3135/78.]

- (3) (i) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) A statement explaining that Government are on agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-3136/78].

13:16 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of Article 51)

by Shri Hari Vishnu Kamath

OPINIONS

SHRI HARI VISHNU KAMATH (Hoshangabad) : Mr. Deputy-Speaker, Sir, I have the honour to lay on the Table Paper No. 1 containing opinions on the Bill to amend the Constitution of India calling upon the Government to endeavour to collaborate with other nations for the early formation of a world Constituent Assembly, to draft a Constitution for a World Federal Government. The Bill was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 5th May, 1978 and the date fixed is 23rd February, 1979.

13:17 hrs.

RE : SITUATION IN ANDAMAN
AND NICOBAR ISLANDS

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : Sir, I come from the union territory of Andaman and Nicobar Island. I appeal to all sections of the House to kindly listen to me and to give me a patient hearing.

The Andaman and Nicobar Islands is a remote union territory. Since the 9th of this month, there is a tense situation there. The villagers came to Port Blair to meet the Chief Commissioner who is the administrator of the union territory to seek protection. The Chief Commissioner flatly refused to meet the villagers. The villagers, including men and women, staged a peaceful satyagraha and a